ARMS (SECOND AMDT.) RULES UNDER ARMS ACT, 1959 AND NOTIFICATIONS UNDER ALL INNDIA SERVICES ACT, 1951.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): I beg to lay on the Table—

(1) A copy of the Arms (Second Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 947 in Gazette of India dated the 8th September, 1973, under sub-section (3) of section 44 of the Arms Act, 1959. [*Placed in library. See* No. LT-5682/73.]

(2) (i) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(a) The Indian Police Service (Pay) Eighth Amendment Rules, 1971 published in Notification No. G.S.R. 2015 in Gazette of India dated the 25th December, 1971.

(b) All India Services (Death-*cum*-Retirement Benefits) Amendment Rules, 1972, published in Notification No. G.S.R. 390 in Gazette of India dated the 1st April, 1972.

(c) The All India Services (Death - *cum* - Retirement Benefits) Second Amendment Rules, 1972, published in Notification No. G.S.R. 858 in Gazette of India dated the 22nd July 1972.

(d) The Indian Administrative Service (Pay) Tenth Amendment Rules, 1972, published in Notification No. G.S.R. 1044 in Gazette of India dated the 2nd September, 1972. [*Placed in library. See* No. LT-5683/73.]

(e) The Indianu Forest Service (Appointment by Promotion) Amendment Regulations, 1973, published in Notification No. G.S.R. 479 (E) in Gazette of India dated the 24th October, 1973.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (a) to (d) above. LT-5684/73.]
[*Placed in library. See* No.

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(1) S.O. 526(E) published in Gazette of India dated the 29th September, 1973 declaring coir fibre extracted from coconut husk to be an essential commodity.

(2) The Coconut Husks Control Order, 1973, published in Notification No. S.O. 527(E), in Gazette of India dated the 29th September, 1973. [*Placed in library. See* No. LT-5685/73.]

श्री अटल बिहारी वाजपेयी (ग्वालियर) अध्यक्ष महोदय, अभी आप ने श्री रामनिवास मिर्धा को सभा-पटल पर कुछ कागज रखने के लिये बुलाया था। मुझे यह पता नहीं है—श्री मिर्धा केन्द्र में भी मंत्री हैं और राजस्थान में भी मंत्री हैं—दोनों जगह मंत्री कैसे रह सकते हैं ?

अध्यक्ष महोदय : अभी तो वहां नहीं गये हैं !

श्री अटल बिहारी वाजपेयी : राजस्थान सरकार के गजट में यह प्रकाशित हो गया था कि श्री रामनिवास मिर्धा राजस्थान सरकार में मंत्री बनते जा रहे हैं ।

श्री ए० पी० शर्मा (बक्सर) : जा रहे थे, लेकिन गये नहीं ।

श्री अटल बिहारी वाजपेयी : मैं इस सवाल पर आप का व्यवस्था चाहता हूं । क्या इस राज्य का एक सदस्य केन्द्र और राज्य में एक साथ मंत्री हो सकता है ।

अध्यक्ष महोदय : अभी तो वहां गये ही नहीं, पता नहीं आप कैसे कहते हैं कि मंत्री बन गये ?

श्री अटल बिहारी वाजपेयी : उन को एप्वाइन्टमेन्ट घोषित कर दिया गया था ।

अध्यक्ष महोदय : लेकिन वह मंत्री बने ही नहीं ।

श्री अटल बिहारी वाजपेयी : यह दूसरी बात है, उन को बाद में डिस-एप्वाइन्टमेन्ट हुआ । लेकिन यह बड़ा पेचीदा मामला है ।

अध्यक्ष महोदय : आप क्यों इस बात में पड़ते हैं ?

श्री अटल बिहारी वाजपेयी : लेकिन ऐसे मामले इतना समय उठा सकते हैं ।

MR. SPEAKER: He is neither a Member nor a Minister there. There is nothing wrong if he is a Minister for some time at both the places. But so far it is not there.

ऐसी बातों में वक्त खराब न करें । अगर कोई बात हो तो दूसरी बार है ।

13.10 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-SECOND REPORT

SHRI G. G. SWELL (Autonomous Districts): I beg to present the Thirty-second Report of the Committee on Private Members Bill and Resolutions.

13.10 hrs.

UNTOUCHABILITY (OFFENCES) AMENDMENT AND MISCELLANEOUS PROVISION BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

SHRI S. M. SIDDAYA (Chamarajanagar): I beg to move:

"That this House do further extend upto the last day of the next session, the time for the presentation of the Report of the Joint Committee on the Bill to amend the Untouchability (Offences) Act, 1955 and further to amend the Representation of the People Act, 1951.

श्री मधु लिमये (बांका) : मैं इसका विरोध इसलिए करना चाहता हूं कि एक बार नहीं, दो बार नहीं, चार बार इसका समय बढ़ाया गया है । इस तरह से कमेटियों का काम चलेगा, समय पर कमेटियां अपना काम पूरा नहीं करेंगी तो इस सदन की कार्यवाही ठीक तरह से नहीं चल सकती है । इसलिए मेरी विनती है इनको इजाजत नहीं देना चाहिए ।

श्री अटल बिहारी वाजपेयी (ग्वालियर) : मैं भी समय बढ़ाने के विरुद्ध हूं । आपको स्मरण होगा किन परिस्थितियों में यह समिति बनी थी आज यह की गई थी